

**IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, MUMBAI
BEFORE SHRI M. BALAGANESH, AM AND SHRI AMARJIT SINGH, JM
(Hearing through Video Conferencing Mode)**

आयकर अपील सं/ I.T.A. No.6636/Mum/2019
(निर्धारण वर्ष / Assessment Year:2008-09)

Mr. Anil Jaikishan Mistry Plot No.120, Atharva Bungalow, Charkop, Sector-3, Kandivli (W), Mumbai- 400067.	बनाम/ Vs.	ITO, Ward-33(1)(1) BKC 7 th Floor, Mumbai- 400051.
स्थायी लेखा सं./जीआइआर सं./PAN/GIR No. : ACSPM6415F		
(अपीलार्थी /Appellant)	..	(प्रत्यर्थी / Respondent)

Assessee by:	Shri Sanjay Jain
Revenue by:	Shri Brajendra Kumar (DR)

सुनवाई की तारीख / Date of Hearing: 16/08/2021
घोषणा की तारीख /Date of Pronouncement: 16/08/2021

आदेश / O R D E R

PER AMARJIT SINGH (JM):

1. The assessee has moved petition seeking withdrawal of the appeal on the ground that the matter is settled under Vivad Se Vishwas Scheme 2020.
2. Learned Departmental Representative does not oppose the prayer so made by the assessee.
3. There is no dispute that once the matter is resolved under Vivad Se Vishwas Scheme 2020, the related appeals are required to be withdrawn.
4. In view of the above position, as also bearing in mind entirety of the case, we deem it fit and proper to dismiss the appeal as withdrawn.
5. In the result, the appeal is dismissed as withdrawn. Pronounced in the open court today on the 16/08/2021

Sd/-

(M. BALAGANESH)

लेखा सदस्य / ACCOUNTANT MEMBER

मुंबई Mumbai; दिनांक Dated : 16/08/2021
Vijay Pal Singh/Sr. PS

Sd/-

(AMARJIT SINGH)

न्यायिक सदस्य/JUDICIAL MEMBER



ITA. No.6636/Mum/2019
A.Ys.2008-09

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त(अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई / DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

// सत्यापित प्रति //True Copy//

**उप/सहायक पंजीकार / (Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT, Mumbai**